

(d) While there is no proposal for privatising the activities of Lighthouse and Lightships, in order to facilitate clearance to the proposals relating to navigational safety at new ports to be developed by any agency, including private sector, a standing committee has been constituted. So far as Major Ports are concerned, private sector participation is permitted in creation of new facilities and leasing of existing assets of the Ports on Build, Operate and Transfer Basis for a maximum period of 30 years, in accordance with the guidelines laid down by the government.

### Review of Constitution

\*2. SHRI RAMANAND SINGH :  
SHRI ANAND RATNA MAURYA :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to review the Constitution;

(b) if so, whether the Government have constituted any committee in this regard;

(c) if so, the composition thereof; and

(d) the time by which the committee is likely to submit its report?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (d) Government has not taken any decision in the matter so far.

### Privatisation of Power Generation and Distribution

\*3. SHRI RAM NARAIN MEENA : Will the Minister of POWER be pleased to state :

(a) whether any progress has been achieved by the Union Government in regard to handing over the generation and distribution of power to private sector by the State Electricity Boards;

(b) if so, the details thereof; and

(c) the details of losses incurred by the State Electricity Boards upto 1997-98 and during the current Financial Year, State-wise?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b) The Government of India had in 1991 announced a policy for encouraging greater participation by the private sector in the fields of power generation and distribution. As per available information, 16 private sector power generation projects having a total

capacity of about 2363 MW have so far been commissioned. Apart from this, 18 projects with a total capacity of around 4565 MW are under construction out of which 3 projects for 731.5 MW have been partially commissioned. The State Governments of Orissa and Haryana have taken action in the direction of privatisation of distribution of power.

In addition, private sector licensee companies are already supplying power within specified areas in the states of Maharashtra, Gujarat, West Bengal and Uttar Pradesh.

(c) The accounts of the SEBs are required to be forwarded to the Central Electricity Authority (CEA), within six months of the close of the year to which the accounts relate. However, the accounts for year 1997-98 from most of the SEBs have not been received and accounts for the current financial year have not become due from the states. A statement indicating the surplus/deficit of the SEBs for the year 1996-97 is enclosed.

### Statement

*Surplus/deficit of the SEBs during 1996-97 with subsidy as booked in the accounts.*

S. No.	State Electricity Board	Profit & loss (Rs. in crores)
1.	A.P.	129.19 (A)
2.	Bihar	-27.52 (P)
3.	Gujarat	109.90 (A)
4.	Haryana	47.75 (A)
5.	H.P.	24.80 (A)
6.	Karnataka	58.45 (U)
7.	Kerala	23.99 (U)
8.	M.P.	126.62 (U)
9.	Maharashtra	346.58 (A)
10.	Orissa	26.94 (P)
11.	Punjab	107.87 (A)
12.	Rajasthan	63.22 (A)
13.	Tamil Nadu	329.63 (A)
14.	U.P.	170.80 (A)
15.	West Bengal	18.25 (A)
16.	Assam	-358.72 (U)
17.	Meghalaya	-33.52 (A)
Total		1164.23

Note : A - Audited  
U - Unaudited  
P - Provisional